

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:3592

ANSWERED ON:18.04.2005

AMENDMENT IN FACTORIES ACT, 1948

Adhalrao Patil Shri Shivaji;Mane Smt. Nivedita;Rai Shri Nakul Das;Singh Shri Kirti Vardhan;Yadav Shri Anirudh Prasad (Sadhu)

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government proposes to amend the Factories Act, 1948 that would allow women to work in late night shifts;
- (b) if so, whether adequate safety measures for women have been recommended in the proposed amendments in the Factories Act, 1948; and
- (c) if so, the details thereof and the time by when the amendments are likely to be made in the said Act?

Answer

MINISTER OF LABOUR AND EMPLOYMENT (SHRI K. CHANDRASEKHAR RAO)

(a): Yes Sir.

(b) & (c): On the demands of the Women's Organizations and keeping in view the spirit of the International Labour Organization Protocol of 1990 to the Night Work (Women) Convention (Revised), 1948 and the present economic globalization, it has been decided to amend Section 66 of the Factories Act, 1948 to allow employment of women workers between 7.00 P.M. and 6.00 A.M. The Bill for the proposed amendment inter-alia provide that the occupier has to ensure occupational safety and adequate protection of the women workers so employed by him.